File No. Std /SP-08/T.EC -1

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) FDA Bhawan, Kotla Road, New Delhi 110002

Dated, the 27 August, 2021

Order

In reference to notice no: Stds. /WG-Advertising and Claims/FSSAI-2017 dated 4th September, 2019 concerning the Claims Approval procedure under FSS (Advertising & Claims) Regulations, 2018; the Competent Authority has further approved the following appeal mechanism:

- 1. In regards to claims approval application & its review process, CEO, FSSAI shall be the Appellate Authority and Chairperson; FSSAI shall be the Reviewing Authority.
- 2. In case of rejection of claims approval application, Food Business Operator may appeal to the Appellate Authority within 30 days of issue of Rejection letter.
- 3. In case of rejection by Appellate Authority, Food Business Operator may file review petition before Chairperson, FSSAI within 30 days of rejection by the Appellate Authority. In such event, decision of Chairperson shall be treated as final.

(Sweety Behera) Director (S& S)

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CITO for uploading on FSSAI's website

Copy to:

- 1. PPS to Chairperson, FSSAI
- 2. Sr. PS to CEO, FSSAI
- 3. PS to Advisor(S&S)
- 4. All Divisional Heads, FSSAI
- 5. Members of Expert Committee on Claims
- 6. Guard file